

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

ORIGINAL APPLICATION No. 241 of 2024

IN THE MATTER OF:

B. Sharmila
W/o. S. Suresh Babu.
Door No. 33, Last Street,
Ottanthangal village,
Wallajabad Taluk,
Kancheepuram District.

....Applicant

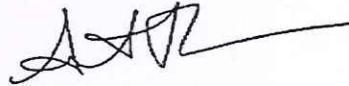
-Vs-

The District Collector,
Kanchipuram District,
Kanchipuram & 4 other.

...Respondents

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**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

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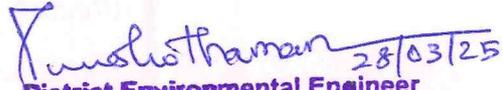
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Door No. 33, Last Street,
Ottanthangal village,
Wallajabad Taluk,
Kancheepuram District.

....Applicant

-Vs-

1. The District Collector,
Kanchipuram District,
Kanchipuram.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Plot No. CP-5B, SIPCOT Industrial Growth Centre,
Vandalur – Wallajahbad Road,
Oragadam, Sriperumbudur Taluk,
Kancheepuram District – 603 109.
3. The Tahsildar,
Wallajabad Taluk,
Wallajabad,
Kanchipuram District.
4. The Block Development Officer,
Block Development Office
Wallajabad,
Kanchipuram District.
5. The President,
Nayakkankuppam panchayat,
Wallajabad Taluk,
Kanchipuram District.

...Respondents


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

**COMPLIANCE REPORT FILED BY THE SECOND RESPONDENT –
THE TAMIL NADU POLLUTION CONTROL BOARD.**

I, V. Purushothaman, S/o. Vishwanathan, aged 47 years, working as the District Environmental Engineer, Tamil Nadu Pollution Control Board, Sriperumbudur, Kancheepuram District, do hereby solemnly affirm and sincerely state as follows:

1. I submit that I am working as the Second Respondent and as such I am well acquainted with the facts of the case from the available office records.

2. It is respectfully submitted that the applicant has filed with a following prayer:

“(i) direct the respondents to take action against Mr.Robert, who causes health hazard by leaving sewage water get stagnated in the open space of the encroached land comprised in S.No.63/2 of Ottanthangal Village and to remove the health hazards caused to the villagers of Ottanthangal Village, within the time stipulated by this Honorable Tribuna”

3. It is respectfully submitted that the application was disposed on 19.9.2024 with the following directions:

“...2. The allegation of the applicant is that the 6th Respondent had encroached upon the land which is a Government Poramboke land and constructed an open water tank, letting out the sewage and sullage water near the applicant’s house. It is alleged that the stagnated water causing a nuisance, as it is breeding mosquitoes and causing other waterborne diseases.

3. In this regard, it appears that the applicant has given a complaint dated 17.04.2024 to various authorities viz., District Collector – Kanchipuram District, Environmental Engineer -


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

Tamil Nadu Pollution Control Board (TNPCB), Tahsildar – Wallajabad Taluk, Block Development Officer and the President of Nayakkankuppam Panchayat. However, according to him, the TNPCB has not taken any action in that regard.

4. Therefore, we direct the 2nd Respondent/Tamil Nadu Pollution Control Board to inspect the property, take appropriate action as per law and report compliance after 4 (four) weeks.

5. With the above directions, the Original Application [O.A. No. 241 of 2024(SZ)] is disposed of.”

4. It is respectfully submitted that to comply the above Hon'ble NGT Order dated 19.9.2024, the DEE, Sriperumbadur has inspected the alleged site on 27.02.2025. During the inspection, it was noticed that no stagnation of sewage water was found near the 6th respondent row house building. The 6th respondent has now reclaimed the land/area where the sewage water was stagnated, by filling with soil and also constructed a compound wall around the area. (Enclosed Photographs as Annexure- I). At present, the inmates of the row house building have vacated the building and there is no bathing and clothes washing activities in open place at present.

5. It is respectfully submitted that a letter was addressed by the DEE, Sriperumbadur dated 12.03.2025, requested the Block Development Officer, Wallajabad Panchayat Union, Kancheepuram District and the Tahsildar, Wallajabad Taluk, Kancheepuram District to take appropriate action against the 6th respondent Mr. Robert S/o. Mr. Irudhayaraj as per the law if any encroachments found his premises.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts of this case and thus render justice.

J. S. Thiruvananthapuram 28/03/25
District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

VERIFICATION

I, V. Purushothaman, S/o. Vishwanathan, working as District Environmental Engineer, Tamil Nadu Pollution Control Board, Sriperumbudur, Kancheepuram District do hereby verify that the contents of above report are true to the best of my knowledge through records.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur @ Oragadam

Action Taken Photographs



Before



Before



After the cleaning



After the cleaning



Tamil Nadu Pollution Control Board

From	To
Er. V Purushothaman., B.Tech., M.E., District Environmental Engineer, Tamilnadu Pollution Control Board, CP-5B, SIPCOT Industrial Growth Centre, Oragadam, Sriperumbudur Taluk, Kancheepuram District.	1. Block Development Officer, Wallajabad Panchayat Union, Kancheepuram District 2. Tahsildar, Wallajabad Taluk, Kancheepuram District.

Letter No. DEE/TNPCB/SPR/F.NGT/OA-241/2024 Dt. 12/03/2025

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Sir,

Sub : TNPCB, Kancheepuram District, Court case - in O.A No. 241 of 2024 before the Hon'ble National Green Tribunal (NGT), South Zone (SZ), Chennai-Regarding.

Ref : Judgement Dated 19/09/2024 in O.A No. 241 of 2024 before the Hon'ble National Green Tribunal (NGT), South Zone (SZ), Chennai.

I invite your kind attention to the reference cited above. A court case has been filed before the Hon'ble National Green Tribunal (NGT), South Zone (SZ), Chennai in O.A No. 241 of 2024 by the applicant Smt. B. Sharmila W/o. S. Suresh Babu, Door No. 33, Last street, Ottanthangal village, Wallajabad Taluk, Kancheepuram District. In the petition filed before the Hon'ble NGT, the applicant has stated as follows:

1. The applicant is residing in her house situated in Survey No. 41/1A of Ottanthangal village, Sinnivakkam Post, Walajabad Taluk, Kancheepuram District. A Government Poromboke land is located in Survey No. 63/2 adjacent to the applicant's house.

2. The 6th respondent Mr. Robert S/o. Mr. Irudhayaraj had encroached upon the land located in Survey No. 63/2 which is a Government Poromboke land and constructed a residential building without getting permission from concerned authorities and leased out the same to bachelors. The inmates of the residential building are using water for bathing and washing clothes in the open place. The 6th respondent has constructed an open water tank just outside the residential building and the sewage water arising from the bathing and washing of clothes is let out in the open water tank just outside the residential building near and allowing for stagnation of the same which is causing nuisance and health hazard to the petitioner and to the village public.

The Hon'ble National Green Tribunal (NGT), South Zone (SZ), Chennai in its judgement dated 19/09/2024 in O.A No. 241 of 2024 has directed the TN Pollution Control Board to inspect the property and to take appropriate action as per law and to report compliance.

In this connection, a detailed inspection was carried out by the official of TN Pollution Control Board, Kancheepuram District on 27.02.2025 and the following observations have been made:

- The 6th respondent Mr. Robert S/o. Mr. Irudhayaraj has constructed a row house building in Survey No. 63/2 and has rented out the building to bachelors.
- During inspection on 27.02.2025, no stagnation of sewage water was found near the 6th respondent row house building. However, it was ascertained that previously the sewage water (waste water from bathing and washing of clothes) from this row house building had been discharged on the land near this row house building resulting in the stagnation of the sewage water and also resulting in seepage of part of the sewage water into the land owned by the applicant. The 6th respondent has now reclaimed the land/area where the sewage water was stagnated, by filling with soil and also constructed a compound wall around his premises (photographs enclosed). At present, the inmates of the row house building have vacated the building and there is no bathing and clothes washing activities in open place at present.

Since, the complainant stated that there was encroachment of Govt. Puramboke Land which may be ascertained and necessary action may be taken as per the law if any encroachments found.

The receipt of the letter may kindly be acknowledged.


District Environmental Engineer,
TN Pollution Control Board,
Sriperumbudur


19/03/25

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

Original Application No. 241 of 2024

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B. Sharmila
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THE SECOND RESPONDENT – THE
TAMIL NADU POLLUTION
CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:01.04.2025.

Date of hearing on:01.04.2025